- (viii) Action against the Deputy General Manager (Maintenance) for alleged misbehaviour with the General Secretary of the Union.
- (ix) Restoration of the privileges withdrawn and removal of anomalies in the pay gradss.

(c) The strike was called off by the union unconditionally.

(d) The Government of Orissa referred the demands relating to formulation of promotion policy, accommodation facility for contract labour and removal of anomalies in the pay grades for adjudication to the Industrial Tribunal. In respect of the remaining demands, the stand of Paradeep Phosphates Limited has been as under:

- (i) The Company has not made any profit as provided under the Payment of Bonus Act and, therefore, neither bonus nor ex-gratia payment is justified.
- (ii) The management has already proposed wage negotiations as early as September 15, 1989.
- (iii) Provision for canteen facility for contract labour is the responsibility of the contractors. Management has provided building for canteen for contract labour to be managed by the contractor. All contract labourers are expected to avail this facility.
- (iv) The training period of apprentices cannot be made the subject matter of industrial dispute.
- (v) There has not been any reduction in the staff and in fact the management is filling up vacancies.
- (vi) Action against Manager for alleged misbehaviour cannot be the subject of industrial dispute.
- (vii) The dispute regarding withdrawal of privileges was raised earlier by the Union and already covered by the conciliation failure report which has been disposed

of by the Government of Orissa.

Non-Payment of Salaries to Personnel of Wage Board for Journalists and Non-Journalists

451. DR. YELAMANCHILI SIVAJI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that no funds were sanctioned from September, 1988 for the payment of salaries to the personnel of the Wage Board for Journalists and non-Journalists; and if so, the reasons therefor;

(b) the details of the salaries paid so far; and

(c) the reasons for the delay if any, in the matter?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PAS-WAN): (a) No, Sir.

(b) Following amount was paid on account of salaries to the personnel of Wage Boards for Journalists and Non-Journalist Newspaper Employees:-

Year	Amount
	(Rs. in lakhs)
1985-86	1.30
1986-87	4.76
1987-88	5.86
1988-89	6.80
1989-90	2.45

(c) Does not arise.

Arrears of Provident Fund due from the Private Sector

452. DR. YELAMANCHILI SIVAJI: Will the Minister of LABOUR be pleased to state:

(a) the amount of provident fund arrears due from the private sector as on the 31st March, 1989; and

(b) the number of prosecutions launched, convictions obtained and the amount involved in this behalf during the last three years, year wise?